

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 1 - IA/558(AHM)2023
In
CP(IB) 387 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Royal Synthetics

.....Applicant

V/s

Decent Laminates Pvt Ltd

.....Respondent

Order delivered on: 17/05/2023

Coram:

Mr.Shammi Khan, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. C B Gupta, Adv. a/w Mr. Love Modi, Adv.

For the Respondent :

ORDER

Ld. Counsel for the applicant appears. This is the application under Section 60(5) of IBC, 2016 filed against the rejection of the claim made by the Assistant Commissioner of CGST and Central Excise Division. The Learned Counsel for the applicant submits that claim was rejected on 21.02.2023 on the ground of delay. It is also submitted that as informed by the RP, the plan was already approved by the CoC and the IA was filed before the NCLT for approval. On a query as to whether the copy of rejection order is enclosed with the application, he replied that it was not enclosed. Ld. Counsel undertakes to file the requisite documents by way of affidavit.

List the matter for further consideration on 13.06.2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)